

12.49 3/4 hrs.

COMMITTEE ON GOVERNMENT
ASSURANCES

[English]

Seventeenth and Eighteenth Reports

PROF. NARAIN CHAND PARASHAR (Hamirpur): I beg to present the Seventeenth and Eighteenth Reports (Hindi and English versions) of the Committee on Government Assurances.

12.50 hrs.

SMALL INDUSTRIES DEVELOPMENT
BANK OF INDIA BILL*

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): On behalf of Shri S. B. Chavan, I beg to move for leave to introduce a Bill to establish the Small Industries Development Bank of India as the principal financial institution for the promotion, financing and development of industry in the small-scale sector and to co-ordinate the functions of the institutions engaged in the promotion, financing or developing industry in the small-scale sector and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a bill to establish the Small Industries Development Bank of India as the principal financial institution for the promotion, financing and development of industry in the small scale sector and to co-

ordinate the functions of the institutions engaged in the promotion, financing or developing industry in the small-scale sector and for matters connected therewith or incidental thereto."

The Motion was adopted.

SHRI EDUARDO FALEIRO: I introduce the Bill.**

12.51 1/2 hrs.

MATTERS UNDER RULE 377

[Translation]

- (i) **Need to direct Government of Rajasthan to give regular supply of water for irrigation to all the farmers who have been getting it from Indira Canal since 1975**

SHRI BIRBAL (Ganganagar): Mr. Speaker, Sir, the Department of Irrigation has taken action to stop water supply to the cultivators who have been making use of water from Indira Canal area for irrigation since 1975. It is unjustified to take such action.

12.52 hrs.

[MR. DEPUTY-SPEAKER *in the Chair.*]

I would like to urge upon the Minister of Water Resources to direct the Government of Rajasthan to provide regular supply of water for irrigation from the canal to those who have been irrigating their land with that water since 1975. Besides, the State Government should be asked to conduct a fresh survey of the land of Ganganagar district which has come under Indira Canal Area so

*Published in Gazette of India Extraordinary, Part II, Section 3 dated 10.5.89.

**Introduced with the recommendation of the President.

[Sh. Birbal]

that maximum land could be brought under command area in order to eliminate starvation, eradicate poverty and also to increase the agricultural production.

- (ii) **Need to fulfill the demands of Central Government employees relating to timely payment of D.A., setting up of Wage Review Board and Payment of Bonus.**

SHRI HARISH RAWAT (Almora): Mr. Deputy Speaker, Sir, the Central Government employees have been demanding to solve their three problems since long. The first problem relates to the payment of two Dearness Allowance instalments in a year on time. Due to the delay in payment of D A. instalments due from the month of January this year there is wide spread resentment among the Central Government employees. The Fourth Pay Commission and the Supreme Court have prescribed directive principles for the timely payment of Dearness Allowance. Therefore, the Central Government should make the required arrangement for the immediate payment of Dearness Allowance.

Second demand is to set up a permanent Wage Review Board for the re-fixation of the pay scales and allowances of Central Government employees and third demand refers to those employees who get *ad hoc* bonus and they want to get the bonus equal to the 30 day's pay from 1988-89.

I request the Minister of Finance to fulfill all the three demands of Central Government employees immediately.

- (iii) **Need to take an early decision to set up the Propellant Factory and Engine Workshop of Bharat Earth Movers Ltd. at Sagar.**

SHRI NAND LAL CHOUDHARY (Sa-

gar): Mr. Deputy Speaker, Sir, as Sagar district in Madhya Pradesh is situated in the centre of India and keeping in view its geographical strategic situation, Mahar Regiment Centre which is supposed to be the best in India, was established there, many years ago. Its favourable climatic conditions and nature's beauty have been a matter of attraction for the masses. It is an extremely backward district from industrial point of view. As there is no big industry, people are forced to engage themselves in the work of Bidi making which is both suffocating and very harmful to health. A survey is being conducted for a number of years to set up a Propellant Factory (Ordnance Factory) and an Engine Workshop by Bharat Earth-Movers Ltd. Company of Ministry of Defence, and which has almost been completed but no final decision has yet been taken to set up these industrial units. There is a widespread dissatisfaction among the masses due to extra-ordinary delay in setting up these industries.

So, I request you to take immediate decision in regard to the setting up of these industrial units in Sagar district.

- (iv) **Need to extend the existing national Highway No. 12 upto Ranchi (Bihar) via Mandla and Mungeli.**

SHRI M.L. JHIKRAM (Mandla): Mr. Deputy-Speaker Sir, National Highway No 12 from Jaipur to Jabalpur should be extended upto Ranchi in Bihar via Mandla and Mungeli. This would lead to the development of hilly areas and areas which are rich in coal iron ore and other minerals. There are no proper means of transportation over there. There are no railway lines in the region and the roads are in a very dilapidated condition. The Central Government should give serious thought to this matter and undertake this work on top priority basis.